

Serial No. of Order	Date of Order	Order with Signature
5	26.6.96	<p>Shri D.N.Mishra on behalf of the petitioner submits that he has recently received copy of the counter and he wants to file a rejoinder to the counter. It is a Division Bench matter. Call before the next available Division Bench.</p> <p style="text-align: right;">(Signature)</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">24/7/95</p>
6	15.3.2002	<p>Heard Shri D.N.Mishra, learned counsel for the applicant and Shri S.B.Jena, learned A.S.C. for the respondents.</p> <p>In this application, the applicant ^{for} has prayed the benefit of the training period. The prayer as made by the applicant herein, had come up before the Apex Court in the case of Union of India & Ors. vs. R.Sarangpani in Civil Appeal Nos. 4247-4249/98 decided 30/8/95 ^{15.03.2002} wherein the Apex Court held that the training having been undergone prior to the cut off date i.e., 1.10.1990, no benefit can be conferred thereon. In that view of the matter the present O.A. is dismissed.</p> <p style="text-align: right;">(Signature)</p> <p>MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">15/03/2002</p> <p>MEMBER (JUDICIAL)</p>